Mr. Speaker: *The result of the Division is: Ayes* 103; *Noes* 25.

The motion was adopted.

Clause 8 *was added to the Bill.*

Mr. Speaker: The question is:

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 *was added to the Bill.*

Mr. Speaker: The question is:

"That Clauses 10 and 11 stand part of the Bill."

The motion was adopted.

Clauses 10 *and* 11 *were added to the Bill.*

Mr. Speaker: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

Shri Mehr Chand Khanna: I beg to move:

"That the Bill be passed."

Shri S. M. Banerjee *rose—*

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

Shri S. M. Banerjee: He has not accepted a single amendment. I wanted to say something on the third reading.

Mr. Speaker: I thought every one had had enough opportunity.

Shri S. M. Banerjee: On the third reading, we should have got some opportunity.

15.44 hrs.

REPORTS OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES—*Contd.*

Mr. Speaker: Further consideration of the motion:

"That this House takes note of the Tenth and Eleventh Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1960-61 and 1961-62, laid on the Table of the House on the 15th June, 1962 and 16th August, 1963, respectively."

Shri Sinhasan Singh (Gorakhpur): Sir, before you call on the next speaker, I may bring to your notice that there was a row in the House and then I submitted to the Deputy Speaker about.....

Mr. Speaker: The hon. Member knows very well that when he is in the Chair he has all the powers and nobody else can review or revise or modify or alter anything that has been done.

Shri Sinhasan Singh: He did not give a ruling; he said he would consider.

Shri Hari Vishnu Kamath: The Deputy Speaker did not give a ruling. He said he would consider it later; he may seek your advise. I hope he will benefit by your advice and that you will advise him properly.

Mr. Speaker: Let him consider. Was Mr. Kajrolkar on his legs?— No. Shri Subodh Hansda.

Shri Subodh Hansda (Jhargram): Sir, while initiating the debate the Deputy Home Minister referred to some of the points and some suggestions of the Commissioners in their reports. She said that these suggestions had been sent to the State Governments for implementation. There are two report to be discussed. The Tenth report was written by the ex-Commissioner, Shri L. M. Srikant while the 11th report was written by Mr. A. K. Chanda. I do not find that there has been any change in the observations contained in the 11th report written by Mr. A. K. Chanda, who has made certain remarks and observations from which it is clear that the State Governments responsible for implementation of all the welfare schemes have not done their duty properly.

[Shri Subodh Hansda]

Having said so, I request you to permit me to make certain observations with regard to the expenditure in the last two Five Year Plans. The Hon. Deputy Minister says that 95 per cent of the outlay in both the First and Second Plans had been spent by the respective authorities for the welfare of these people. But this report itself says that though some amounts are shown in the respective columns as having been spent, they have not been spent by the authorities concerned for the specified purpose. The Commissioner himself says in his report that the progress reports furnished by the State Governments continued to suffer from the defects pointed out in the previous reports and neither generally do they furnish figures of actual expenditure incurred during the year under report nor do they indicate the location or the other necessary details of all the various schemes claimed to have been implemented. These are the remarks of the Commissioner himself. There are other similar remarks to the effect that the State Governments have not furnished details of the reports and in one case the Commissioner has also mentioned that it took one State Government full three years to furnish the details about physical achievements in respect of a scheme. We are not concerned with the amount that has been spent by the respective State Governments or the Central Governments. We are concerned with what physical targets have been achieved for the welfare of these people. The hon. Minister has mentioned some of the schemes that have been implemented though not implemented so satisfactorily, but I would like to point out certain things, say, for education. I agree with her that some progress has been made but if you look at this report you will see that regarding girls' education nothing has been spent so far and no arrangements have been made either by the Central Government or the State Governments. As you know, there are certain difficulties which the tribal people and the Scheduled Castes people have to face in giving education to their girls and also their boys. The main difficulty is economic; then there are difficulties about admission and also difficulties in regard to hostel accommodation.

First of all, I would like to deal with the education of girls. As you know, in this country, girls' education has not developed particularly in the rural areas. There are a few institutions which are located in the towns and cities. But there are no facilities for accommodation for the girls even in those towns and cities. I know that many of the girls in my constituency have had to stop their education just after the primary education. Though there are three or four higher secondary schools for girls in my subdivisional town, the parents have not been able to send their girls to those schools because of the difficulty in accommodation.

Not only that. There are difficulties about admission. Admission is made usually by a competitive test. It is very difficult for the tribal girls or the girls belonging to the Scheduled Caste to appear at those competitive examinations and therefore they are thus deprived of admission in those institutions.

I would, therefore, suggest that at least for girls' education, in all towns and cities, girls' hostels should be put up. Otherwise, I do not believe that there would be any improvement in girls' education. I personally tried to put up one girls' hostel, and the plan or the scheme in regard to it is lying with the State Government, and the State Government is saying that funds are not available and therefore it cannot put up a girls' hostel there. In the third Plan also, there was an amount of Rs. 10 lakhs set apart for this purpose. But unfortunately this amount has been withdrawn. I would, therefore, request the Home Minister to see that

this amount is released by the Government so that hostels can be put up in respective institutions.

As regards boys' education, there is no doubt certain progress has been made, but the progress is not so great as it should be. Of course, there is no dearth of institutions for the boys, but there are the same difficulties: their economic condition stands in their way. If you go through the Dhebar Commission's report, you will see that many students have to walk seven to eight miles to attend a school. It is nothing but waste of labour and energy, and you cannot expect them to fare very well at the examinations. Therefore, I suggest that hostels which are most essential for these boys must be put up for each institution.

I find that only a few students get stipends, and the stipend is also just Rs. 10 or Rs. 15 p.m. It is nothing when compared to the high cost of living today. It has also been suggested by the Commissioner that at this high cost of living, the stipends must at least be doubled. The stipend must at least be Rs. 30 so that the boy can live in the hostel. I do not want to make any observations which have been repeatedly made in the House: that the post-matric scholarships are not disbursed in time. The very purpose for which these stipends are allowed to these boys is defeated because even today I know many students have not yet received their stipends. I earnestly request that this should be looked into.

Now I come to another thing and that is with regard to what the hon. Minister said about the services. We are grateful to the Government that under the provisions of articles 16(4) and 335 of the Constitution certain safeguards have been given and the Home Ministry from time to time issues certain orders for the implementation of these provisions. But if you look at the assessment figures given by the Commissioners you will find that the progress is not at all satisfactory. Though the Home Minister said that it has made a steady progress since 1951, I do not find that there has been any steady progress because from the figures supplied by the Commissioners I find that in some cases even one per cent of the reserved posts have not yet been filled up.

The reason put forward by the authorities is that there is paucity of suitable candidates. I may agree with the recruitment policy of the Union Public Service Commission certainly in regard to Class I and Class II posts which are filled up by recruitment through them but in the case if other posts I do not agree with their policy. Even the commissioners have said that there is no dearth of suitable candidates. If you look at the employment exchange figures, as the Commissioners have pointed out in their report for 1960-61, you will find that there are hundreds and thousands of graduates who have registered their names in the employment exchanges but have remained unemployed. Therefore, it cannot be said that there is any dearth of suitable candidates. I do not know what they mean by saying "suitable candidates". This is what the Commissioner has pointed out:

> "While there is no reason to dispute the considered opinion expressed by the Union Public Service Commission, this argument advanced by other appointing authorities does not always hold good. Instances have come to my notice which show that while Scheduled Caste and Scheduled Tribes candidates with prescribed qualifications are available and even succeed in written tests prescribed for judging their suittability, they are rejected on the basis of marks secured by them in oral interviews."

It is natural that the boys who come from rural areas are not able to fare well in the oral examination. But they should be given a certain amount of latitude so that they can be absorbed in the reserved posts.

[Shri Subodh Hansda]

The orders issued by the Home Ministry from time to time are also not implemented by the appointing authorities. The Commissioner has said that the Government of India have already issued instructions to the appointing authorities to select Scheduled Castes and Scheduled Tribes candidates possessing a lower standard than possessed by others provided they possess the prescribed minimum technical and educational qualifications, but it is observed that these orders are not being implemented faithfully as otherwise it is inconceivable that the appreciable progress in the field of education and intake of services of Scheduled Castes and Scheduled Tribes who together constitute over 20 per cent of the population of this country should be so low. That is why the reserved vacancies are not fulfilled by the Scheduled Castes and Scheduled Tribes candidates. No doubt, the Government has put up certain cells in the various Ministries. I do not know what their functions are; it may be, perhaps, to give employment to some of the people there. It is their duty to find out the reasons why suitable candidates are not forthcoming to fill up all these posts. In this connection, I may refer to the recent judgment of the Supreme Court that reserved vacancies cannot be carried over for two years because it is unconstitutional. Here I would like to state that we do not want the vacancies to be carried over for two, three or four years. We want all these posts to be filled up every year. I suggest that Government should appoint a committee to go into the question why the posts are not filled, what are the reasons, who are responsible for it, whether the appointing authority is responsible or really suitable candidates are not available. The Dhebar Commission has suggested that in local recruitment there must be some one to represent the interests of the Scheduled Tribes. I would request the Home Minister earnestly to look into all these things so that all the reserved posts could be filled by people for whom they are meant.

Now I come to the development blocks for tribals. During the Second Plan 43 multi-purpose blocks were set up and Government know from experience that the tribal community did not get any direct benefit out of them. The Elwin Committee has stated that though large amounts have been spent no actual benefit has accrued to them and in fact other communities have benefited by it. Only the other day, the Minister has stated that in the Third and Fourth Plans Government are going to open more tribal development blocks. I believe 450 tribal development blocks are going to be opened and in each block Rs. 10 lakhs will be spent in the coming years.

I oppose the idea of tribal development blocks because according to the criteria fixed by Government the total population covered by the 450 tribal development blocks will be only one-fourth. Today the tribal population is about 30 million and I believe only 7 million people would be covered by the tribal development blocks. And the amount ear-marked for this purpose in the Third Plan is about Rs. 11.55 crores. Therefore, I want to know why this discriminatory attitude has been taken by the Government against the Scheduled Tribes. What benefits are the Government going to provide to the rest of the three-fourth population?

There are two million tribals in West Bengal and yet no tribal development block is going to be opened there. I know we can never satisfy the criteria fixed by Government because of our high density of population, because it is more than 1,000 in our State. You cannot expect us to fulfil this criteria in our State. There are areas where more than 200 people are living per square mile. In

Madhya Pradesh and other neighbouring States, there are only 80 or 90 people live per square mile. The densely populated areas cannot, therefore, satisfy that criterion. So, I would like to know what Government are going to do for the left out people, for the three-fourths of population who are not covered by the tribal development blocks. I am opposing the establishment of tribal development blocks because it will not give any direct benefit to these people. If you want to give them any benefit, you must formulate concrete schemes like the construction of schools, roads, wells etc. which will give them direct benefits. Therefore, I would earnestly request Government that this idea should be dropped and the money be utilized for other schemes.

16 hrs.

Then, the list prepared by Government is very defective. There are millions of people who are deprived of the various facilities that are granted to these people under the Constitution because of the defective list. The tenth report has pointed out some such instances. In some places in Andhra and Madras a particular community is Scheduled Tribe in a particular area and not outside that area within the same State.

I do not know what is this decision of declaring a particular community a Scheduled Tribe in one area and not declaring it a Scheduled Tribe in another area. In Assam there are a few lakhs of people living and they are treated as backward classes. What are they getting? They are deprived of all these benefits. They are simply getting what the backward people are getting. For education they are receiving a few scholarships here and there. But what about the services and other facilities that are given to the Tribal people under the Constitution? They have been deprived of them.

I know from this report that this matter is under the consideration of the Home Ministry for the last two or three years. I do not know when a final decision will be taken by the Government. So, I would request that a decision should be taken soon so that a few million who are deprived of these Constitutional benefits can get them.

Now I would like to come to another point which is most important for the economic development of these people, namely, the co-operative movement. We are talking of the co-operative movement here but what actually is happening in the country about the co-operative movement I do not know. In the eastern States particularly I have seen that many co-operative societies have failed. This is because of the Government's unsympathetic attitude. That has made all these co-operative societies defunct. I know, many forest co-operative societies are perhaps functioning in Gujarat but even they are going to be abolished. I think, very soon they will be abolished. However, there are a few grainwallas in Bengal, Bihar and Orissa. They are running very nicely. But there are other societies, like the transport co-operative societies three or four of which have been formed in my State, which are refused registration, what to speak of giving any aid to them. The transport co-operative societies are even refused registration. This matter was taken upto the topmost level but even today all these transport co-operative societies are not registered.

Lastly, I would like to impress upon the hon. Home Minister that all these recommendations made in the Eleventh Report should be implemented early and not speak that we have spent so much money. We want to see that the physical targets set for the Third Five Year Plan are achieved.

Mr. Speaker: Shri Manikya Lal Varma has written to me that he is

[श्री मा० ल० वर्मा]

भी पहुंच सकती है और जहां जीप नहीं पहुंच सकती है, वहां जीप भी नहीं पहुंच सकती है। आदिवासियों के उत्थान के, आदिवासियों के कल्याण के जितने भी महकमे हैं, वे पूरी ताकत से काम नहीं करते हैं। एक इन्सान सरकारी पटवारी ही उस तक पहुंचता है, वही भूमिहीनों को भूमि देता है। लेकिन कौन सी भूमि वह उनको देता है, इसको आप देखें। पत्थर की जमीन तो वह उनको दे देता है और जो अच्छी जमीन होती है, उसको वह मालदार आदमियों को दे देता है। हम जैसा वोट लेने वाला जो आदमी है, वह भी उस के पास तभी पहुंचता है जब वोट लेना होता है। आगे पीछे उसके सामने आदिवासियों का कोई सवाल नहीं है। चाहे सेवक के रूप में हो चाहे कर्मचारी के रूप में हो, किसी की भी जंगल में रहने वाले आदिवासी के प्रति कोई सहानुभूति और हमदर्दी नहीं है। एक शायर ने कहा है:

तूफानों में किश्ती हो तो काम आती हैं तदबीरें
मगर किश्ती में हो तूफां तो मिट जाती हैं तकदीरें।

जब किश्ती में ही तूफान आ गया हो तो होगा क्या? उनकी सम्भाल करने वाला न तो कोई सरकारी कर्मचारी है और न ही वोट लेने वाला। उसकी तकदीर तो न-मालूम किस तरफ है, पता नहीं कहां क्या होगा। न तो उनको बिजली मिलने वाली है और न उनको अभी इरिगेशन की सहूलियत मिली है।

रिपोर्ट में जो यह कहा गया है कि अनटचेबिलिटी मिट रही है, अछूतपन खत्म हो रहा है, यह सही बात है। इस दिशा में प्रगति हुई है। लेकिन देहातों में अब भी अछूतपन ज्यों का त्यों है, इससे आप इन्कार नहीं कर सकते हैं।

मैं खास तौर पर ट्राइबल्ज के बारे में कहना चाहता हूं। टैक्नीकल ट्रेनिंग केन्द्र जो हैं, इनकी ज्यादा से ज्यादा संख्या होनी चाहिए। इसका कारण यह है कि शिक्षित युवकों की संख्या बढ़ती जा रही है और सर्विस उन्हें मिल नहीं रही है। सर्विसिस में सैक्रेट्री के पद पर, कमिशनर के पद पर, कलैक्टर के पद पर, एस० पी० के जैसे महत्वपूर्ण पद पर राजस्थान और पड़ोस के तीन चार राज्यों में मैं जानता हूं एक भी आदिवासी नहीं पहुंच पाया है। इसके बारे में गृह मंत्रालय को गम्भीरतापूर्वक सोचना चाहिये। मेरा विश्वास है कि सभी शिक्षित नवयुवकों को सर्विस में समाया नहीं जा सकेगा। इसलिए टैक्नीकल ट्रेनिंग केन्द्र और खोल कर उन लोगों को स्वावलम्बी बनाया जाना चाहिए। जो ट्रेंड युवक हैं, उनको पूंजी और साधन सुलभ किये जायें। शैड्यूल्ड ट्राइब्ज, न्योमेडिक ट्राइब्ज और डिनौटिफाइड ट्राइब्ज आदि को इस में स्थान मिलना चाहिये क्योंकि अलग-अलग ट्राइब्ज के लिए अलग-अलग केन्द्र खोलना सम्भव नहीं है।

हमारे सिंधवी साहब यहां पर एम० पी० हैं। उन्होंने राजस्थान के एक जनसंघ नेता का हवाला दिया था। उन्होंने कहा कि उस नेता ने कुछ कहा था। मैं जब वह बोल रहे थे, यहां मौजूद नहीं था। सुना है कि उन्होंने कहा कि राजस्थान का एक बुजुर्ग नेता जो है हमारे यहां, उसको उन्होंने चैलेंज दिया है। मैं इसके बारे में स्थिति साफ करना चाहता हूं। श्री लक्ष्मी मल्ल जी सिंधवी के उस बयान की तरफ आपका मैं ध्यान दिलाना चाहता हूं जिस में जाहिर किया गया था कि जनसंघ के नेता श्री भैरो सिंह ने राजस्थान और इस हाउस के एक बुजुर्ग एम० पी० पर भ्रष्टाचार के जो आरोप लगाये हैं, वह बुजुर्ग एम० पी० मैं ही हूं। उस बुजुर्ग एम० पी० के रूप में मैं ही हूं जिस का नाम श्री भैरो सिंह जी ने लिया है। श्री भैरो सिंह ने चैलेंज नहीं किया है मुझे, बल्कि मैंने चैलेंज किया था कि मैं इसकी ज्यूडिशल इन-

क्वायरी चाहता हूं और अगर कल को श्री भैरो सिंह झूठ साबित हुए तो वह एम०एल०ए० के पद से त्यागपत्र दे देंगे और अपनी सारी अचल सम्पत्ति राष्ट्रीय रक्षा कोष में भेंट कर दें . . .

अध्यक्ष महोदय : यह कहां का मामला है ?

श्री मा० ला० वर्मा : इस हाउस में कहा है। इसकी सफाई मैं देना चाहता हूं।

श्री ओंकार लाल बेरवा : मैं इसका समर्थन करता हूं कि न्यायालयी जांच होनी चाहिये। पचास लाख रुपये का घोटाला हुआ है।

श्री मा० ला० वर्मा : हां, तो मैं इस की जुडिशियल एन्क्वायरी चाहता हूं। लेकिन भैरव सिंह झूठे साबित हों तो एम०एल०ए० पद से त्याग पत्र दे दें।

अध्यक्ष महोदय : यह आप आपस में ही तय कर लें, यहां चैलेंज करने से क्या फायदा?

श्री राम सेवक यादव : मैं जानना चाहता हूं कि यह किस के बारे में है जो कि माननीय सदस्य यहां पर कह रहे हैं। वहां के बारे में है या राजस्थान के बारे में ?

अध्यक्ष महोदय : वह कह रहे हैं कि डा० सिंघवी ने यहां पर कोई वक्तव्य दिया है।

एक माननीय सदस्य : यहां नहीं दिया।

श्री मा० ला० वर्मा : यहां दिया है।

श्री ओंकार लाल बेरवा—खड़े हुए

अध्यक्ष महोदय : क्या बेरवा साहब अपने आपको सम्भाल नहीं सकते। मैं ने चार दफे कहा उन से ?

श्री ओंकार लाल बेरवा : यह जो आप कह रहे हैं यह बिल्कुल सत्य है। यहां ५० लाख रु० का घोटाला हुआ है।

अध्यक्ष महोदय : जो सच है, अगर उसे कह रहे हैं तो आप को क्यों घबराहट होती है ?

श्री राम सेवक यादव : (बाराबंकी) क्या यह इसी के बारे में है ?

अध्यक्ष महोदय : यहां किसी दूसरे आदमी को आप चैलेंज कैसे दे रहे हैं। अगर वे कहते हैं कि उन का बयान गलत है तो कह दें, लेकिन तीसरे आदमी का नाम क्यों लिया जाय ?

श्री मा० ला० वर्मा : वही मैं कह रहा हूं। जो मेम्बर बोले हैं उस के बारे में मेरी सफाई है।

अध्यक्ष महोदय : तो आप कह दें कि वह ठीक नहीं है। इस बात को चैलेंज क्या करते हैं ? इस तरह मेम्बरी छूटने लग तो कैसे गुजारा होगा ? (*Interruptions*). आर्डर, आर्डर। मैं यह अलाऊ नहीं कर सकता कि बैठे हुए मेम्बर बोलते जायें और तकरीर भी चलती रहे। कोई नहीं बोलेगा जो बैठा हुआ है किसी को एक आध लफ्ज कहा जा सकता है इंटरप्शन के तौर पर, लेकिन यह रिवाज होता चला जा रहा है कि बाकायदा तकरीर होती चली जाती है, रनिंग कमेंटरी होती जाती है, एक आदमी बोल रहा होता है तो दूसरा भी साथ बोलता है। आप जानते हैं कि एक वक्त में एक ही मेम्बर बोल सकता है।

श्री मा० ला० वर्मा: मैं यहां यही कहना चाहता हूं कि उन्होंने वापस सफाई दे दी है। उन्होंने यह कहा है कि उन का कोई व्यक्तिगत चार्ज नहीं है। यह माननीय सदस्यों को याद रखना चाहिये।

श्री राम सेवक यादव : आन ए प्वाइंट आफ आर्डर। मैं ने आप से जानकारी चाही थी कि माननीय सदस्य कहते हैं कि उन के बारे में नहीं है। उन के बारे में नहीं है तो किस के बारे में सफाई दी जा रही है ? क्या ऐसे सफाई दी जा सकती है जब उन के बारे में कोई चीज नहीं है ?

अध्यक्ष महोदय : मैं उस समय मौजूद नहीं था । लेकिन सि वी साहब ने कोई बयान दिया और किसी के खिलाफ एलीगशन लगाये हैं । माननीय सदस्य का कहना है कि वह बात गलत है जो उन्हों ने कहा है यानी यहां पर जो इल्जाम लगाये गये हैं । यही बात है, इस से ज्यादा कुछ नहीं ।

श्री राम सेवक यादव : माननीय सदस्य ने कहा अभी कि डा० सिंघवी ने कह दिया कि माननीय सदस्य के बारे में वह नहीं है । तो यह किस की सफाई दे रहे हैं; यह मैं जानना चाहता हूं ।

अध्यक्ष महोदय : उस बयान की बाबत जो यहां दिया गया । अगर एक मेम्बर यहां एक स्टेटमेंट करता है तो दूसरे को इतना हक तो है कि वह कहे कि जो स्टेटमेंट दिया गया वह दुरुस्त नहीं है । इतना ही मैं ने समझा, और कुछ नहीं ।

एक माननीय सदस्य : लेकिन यहां उन का नाम लिया नहीं गया तो वह कोई स्टेटमेंट कैसे कर सकते हैं ?

श्री कमल नयन बजाज : (वर्धा) : लेकिन इन्फरेंस से उन का नाम आता है ।

श्री मा० ला० वर्मा : मेरा इतना ही कहना है कि जिन महाशय ने कहा है वह दूसरा स्टेटमेंट भी देख लें ।

अध्यक्ष महोदय : यह देख लेंगे दूसरा स्टेटमेंट ।

श्री मा०ला० वर्मा : अब मैं असली मुद्दे पर आता हूं ।

अध्यक्ष महोदय : पहले असली मुद्दे से दूर क्यों जाते रहे ?

श्री मा० ला० वर्मा : चूंकि सदन के सामने सवाल आ गया था इस लिये उसकी सफाई देनी थी ।

अध्यक्ष महोदय : आप को हमेशा मुद्दे पर ही रहना चाहिये ।

श्री मा० ला० वर्मा : एक दरख्वास्त मेरी गृह मंत्रालय से है, और वह यह है कि नान आफिशियल एजेन्सी को जो संस्था चलाने के लिये सहायता मिलती है उस में यह शर्त रक्खी गई है कि जो भी खर्च होता है उस का ८० प्रतिशत तो सरकार दे और २० प्रतिशत संस्था एकत्रित करे । मैं यह अपील अवश्य करना चाहता हूं कि दरअस्ल हिन्दुस्तान की आजादी के पहले भी जो लोग भी चन्दा देते थे वह अन्धकार में देते थे । आज जो देन वाले हैं उन के सम्बन्ध में यह होता है कि वे जिन के पास ताकत है, जिन के पास कोई टैक्स वसूल करने का अधिकार है, उन को ही दे सकते हैं । सेवाभावी आदमियों को, रचनात्मक कार्यकर्ताओं को कोई चन्दा नहीं देगा । इस लिये मैं खास कर गृह मंत्रालय से अपील करता हूं कि नान आफिशल एजेन्सी के ऊपर इतना भार न डालें । हां, १ या २ परसेन्ट तक अगर रखना हो तो रख दें हमारे परीक्षण के तौर पर । मैं नजीर दूं आप को । मुझे अगर साल में करीब १० लाख रुपया खर्च करना पड़ता है तो इस का यह मतलब यह हुआ कि मुझे १ लाख या १।। लाख रुपया एकत्रित करना होगा । यह हमारे लिये असम्भव है । मैं खास कर अपने राज्य मंत्री से अपील करूंगा कि वह इस पर विचार करें और संस्थाओं को, नान आफिशल एजन्सी को १ या २ परसेन्ट के बन्धन में ही रक्खें, बाकी से मुक्त कर दें ।

कर्जे के बारे में मैं यह कहना चाहता हूं कि यह बहुत बड़ा सवाल है । हमारा आदिवासी चाहे वह असम में हो, चाहे कहीं और हो, वह गोठी के नाम से, काठी के नाम से गुलामी करता है । गोठी, जीठा वगैरह की हालत इतनी खराब है कि वह अब तक गुलाम हैं । १३-१३ रु०, २५-२५ रु० मूल का लेते हैं और उस के ब्याज के बदले में कई नौजवान लड़के २०-२० बरस तक गुलाम रहे । कर्जा नहीं चुका, वह मर गए तो उन का भाई गुलाम

रहा । ढेबर कमीशन ने देखा कि दो-दो आदमी करीब २५ वर्ष तक गुलाम रहे, वह मर गए, तो उस के बाद औरत को पकड़ लिया, १३ वर्ष वह औरत रही, उस के वक्त में भी वह रुपया चुका नहीं । इस लिये मेरी अपील है कि आदिवासियों के कर्जो के बारे में खास कर कदम उठाये जायें ।

अब मैं जमीन के बारे में कहना चाहता हूं । मेरा यह ख्याल है कि उन के पास खास कर खेती की जमीन है और वह ज्यादातर पहाड़ों पर है । उन को मैदानों में लाने के लिये यह जरूरी है कि जब तक उन में फसल न हो तब तक चार छः महीनों के लिये उन के खाने का इन्तजाम हो, मजदूरी के रूप में । मैं नहीं कहता कि उन को वह मुफ्त दिया जाये । मजदूरी के रूप में दिया जाये । और मैदानों में बसाया जाये । जो भूमिहीन लोग हैं उन को खेती की जमीनों पर बसाया जाय ।

हमारी जो तीसरी पंचवर्षीय योजना है उस में १३४ ब्लाक खोलने का फैसला हुआ ।

16.28 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

तीसरी पंचवर्षीय योजना में ऐसा रक्खा गया है लेकिन जहां तक राजस्थान का ताल्लुक है, मैं कह सकता हूं कि २१ रियासतें थीं । एक राजा ने यह शर्त लगाई कि हमारे यहां की हमारी स्टेट का कोई जिला किसी दूसरे जिले में न मिलाया जाये । मैं इस सिलसिले में इतना ही कहना चाहता हूं कि हमारी २१ स्टेट्स अलग-अलग जिलों में बटी हुई हैं । आदिवासी अलग-अलग तहसीलों में बंट हुए हैं । इसलिये सी० डी० ब्लाक्स जो हैं अगर उन का एरिया एक जिले से दूसरे जिले में मिलता हो, ग्रुप मिलता हो तो उन को मिला कर ६६ परसेन्ट या ५० परसेन्ट उस दायरे में ले लिया जाये और सी० डी० ब्लाक जो बढ़ाया जाये वह जनसंख्या के आधार पर खोला जाये । ऐसा न हो कि कहीं ज्यादा हो जाये और कहीं कम ।

यह कह कर मैं समाप्त करता हूं । चूंकि मेरी आदिवासियों में श्रद्धा है इसलिये उन की बात मैं ने रक्खी । मैं समझता हूं कि गृह मंत्रालय इस पर ध्यान देगा ।

श्री गुलशन (भटिंडा) : अध्यक्ष महोदय, मैं शेड्यूल्ड कास्ट्स कमिश्नर की सन् १९६०-६१ और १९६१-६२ की रिपोर्टों पर बोलने के लिये खड़ा हुआ हूं । मुझे बहुत दुःख के साथ कहना पड़ता है कि हमारी सरकार ने पिछले वर्ष यह रिपोर्ट इस हाउस के सामने न रख कर भारत के संविधान का उल्लंघन किया है । इस वर्ष जिस तरीके से यह रिपोर्ट इस सदन के सामने आई है वह बहुत ही हैरानी का विषय है । कितने अचरज की बात है कि इस रिपोर्ट के पेश करने वाले कमिश्नर को, जिस की रिपोर्ट के ऊपर चर्चा होने जा रही है, इस दिन के १० बज तक भी शायद खबर न हुई हो, कि आज इस के ऊपर बहस होने वाली है । इस से केवल यह पता चलता है कि सरकार किस अधूरे दिल से पिछड़े वर्गों के हाल की तरफ ध्यान दे रही है ।

नौकरियों के बारे में मैं कमिश्नर की रिपोर्ट की तरफ आता हूं । अपनी रिपोर्ट के खंड १९ के पैरा ३ में केन्द्रीय सरकार की सर्विसेज में अनुसूचित जातियों के लोगों के बारे में कमिश्नर ने खुद लिखा है कि इन लोगों को केन्द्रीय सरकार की नौकरियों में दिये गय रिजर्वेशन के सम्बन्ध में अब तक जो बातें हुई हैं वह कागजों में तो एक बहुत सुन्दर महल दिखलाई देती है । जब उस की तह में जाया जाए तो ऐसा मालूम होता है कि नौकरियों के बारे में ढ़ीली नीति, नई भरती में हेरा फेरी, छुआ छूत, मकान वह सारी रोजगार दिलाने की नाकामयाबी, शिड्यूल्ड कास्टस शैड्यूल्ड ट्राइब्स की जांच करने वाले कमिश्नर के मुंह से यह बोलती हुई एक तस्वीर है ।

[श्री गुलशन]

मुझे तो यह भी शक है कि कमिश्नर ने यह रिपोर्ट लिखते समय एक पहाड़ के नीचे दबे दिल से दिलेरी की है, जिस में केन्द्रीय सरकार और राज्य सरकारों की पिछड़े वर्गों की उन्नति के बारे में कहीं भी संतोष जाहिर नहीं किया। परन्तु असल में सारी नुमायन्दगी मायूस कर देने वाली है। कमिश्नर ने इस पैरा में लिखा है कि पिछड़े वर्गों की कार्यवाई को पढ़ कर बहुत रंज होता है।

एक दलील यू० पी० एस० सी० ने दी है कि इन जातियों के लिये रखी गयी नौकरियों के वास्ते अच्छे उम्मीदवार नहीं मिल पाते लेकिन कमिश्नर ने इस बात का खंडन करते हुए बताया है कि यह उम्मीदवार लिखित परीक्षा म पास करते हैं, उन को मौखिक परीक्षा में अच्छे नम्बर न मिलने के कारण रद्द कर दिया जाता है। इस बात से यह पता चलता है कि सवर्ण जातियों के उच्च अधिकारी अनुसूचित जातियों के साथ पक्षपात करते हैं और जानबूझ कर उन को अच्छी नौकरियों से पछाड़ा जाता है। जो अधिकारी मौखिक परीक्षा में चुनाव करते हैं उन को यह न भूलना चाहिये कि जो उम्मीदवार उन के सामने खड़ा कांप रहा है वह कितनी गरीबी और लाचारी का सामना कर के उन के सामने खड़ा है।

मुहकमाना तरक्की और उनकी नौकरी को पक्की करने के लिये जो तरीका इस्तेमाल किया जाता है वह एक मदारी का नाटक ही मालूम होता है। गृह मंत्रालय कम्युनल रोस्टर की बिना पर तरक्की नहीं कर रहा जब किसी मुहकमे में एक रिजर्व्ड पोस्ट खाली होती है तो उस के ऊपर एक सवर्ण जाति के अधिकारी को काम चलाने के लिये बिठा दिया जाता है और वह घर में आग लेने के लिये आयी स्त्री की तरह घर का मालिक ही बन बैठता है। यह ड्रामा इस तरह किया जाता है कि जब उस नौकरी को पक्के तौर पर पूरा करने के लिये बोर्ड बैठता है तो उस में जो मुहकमे की तरफ से अधिकारी होता है उस की सारी कोशिश यह होती है कि जिस को काम चलाने के लिये बिठाया गया है उस को ही पक्का करवा लिया जाए। इस में पहले तो ऐसा था कि अगर अनुसूचित जाति का आदमी नहीं मिले तो अनुसूचित वर्गों के आदमी को लगाया जाता था परन्तु अब सरकार को यह भी अच्छा नहीं लगता। अब अगर अनुसूचित जाति का आदमी न हो तो अनुसूचित वर्गों से लिया जाना चाहिये था।

सन् १९६१ में शिक्षा मंत्रालय से यह सूचना मिली कि जिस को कमिश्नर ने अपनी रिपोर्ट में पन्ना ९४ पर जाहिर किया है कि रोजगार दिलाने वाले दफ्तरों में ३५६ हजार शिड्यूल्ड कास्ट के और ५० हजार शिड्यूल्ड ट्राइब्स के पढ़े लिखे पुरुषों ने नौकरी लेने के लिये अपने नाम रजिस्टर करवाये। नौकरी ५० हजार को मिली। ३ लाख ६ हजार बेकार रह गए। शिड्यूल्ड ट्राइब्स के ५१ हजार रजिस्टर हुए, सात हजार को रोजगार मिला और ४४ हजार बेकार रह गए, अर्थात् दोनों मिला कर साढ़े तीन लाख पढ़े लिखे बेकार रहे।

यह भी सूचना मिली है कि साल के अन्त में ८ लाख रजिस्टर हुए जिन में से केवल पांच हजार अनुसूचित जातियों के लगाए गए।

मुझे इस बात से और भी हैरानी होती है कि पक्की पोस्टें ८ हजार पुर हुई मगर अनुसूचित जाति सिर्फ ९१ लिए गए।

इसी तरह से कच्चे ६ हजार आदिवासियों में से ९४ अनुसूचित जातियों के लिए गए। कच्ची पक्की पोस्टें और विभागों को मिला कर साल में साढ़े चार लाख में से १३ हजार अनुसूचित जातियों के लिये गए जब कि साढ़े ५६ हजार लिए जाने चाहियें थे।

शिक्षा की उन्नति के बारे में मुझे यह कहना है कि भारतीय संविधान की धारा ४६ के अनुसार पिछड़े वर्गों के बच्चों में से अनपढ़ता दूर करने के लिये उद्देश्य और उत्साह मिलता है । लेकिन सरकार के ये सभी दावे गलत हो जाते हैं जबकि अनुसूचित जातियों की जांच के लिये सरकार की तरफ से नियत किए गए कमिश्नर अपनी १९६०–६१ की रिपोर्ट में पन्ना १४२ पर लिखते हैं कि सरकार के उस दावे को सिद्ध करने के लिये कहीं आंकड़े ही नहीं मिलते । इसी रिपोर्ट में कमिश्नर ने अनपढ़ता दूर करने के बारे में लिखा है कि १९५९–६० में सरकार ने दावा किया था कि भिन्न भिन्न जगहों पर शिक्षा संस्थायें खोली जायेंगी और अनुसूचित जाति के बच्चों को विद्या देने के लिये चंगी सहूलियत मिलेगी । हरिजन बच्चों की निर्भरता भी इसी बात पर है कि उन को समय से सहायता मिले और जल्दी मिले । इसी बात को ध्यान में रख कर केन्द्रीय सरकार खुद वजीफे देती थीं । अब उन का अधिकार सन् १९५९–६० से राज्य सरकारों को दे दिया गया है । परन्तु बड़े खेद की बात है कि कमिश्नर ने कहा है कि यह सहायता न दिए जाने और बहुत लेट दिए जाने के कारण विद्यार्थियों की बहुत सी शिकायतें आती रहती हैं ।

होस्टल में और उच्च विद्या प्राप्त करने के लिये दाखिला फीस न दिए जाने के कारण बहुत से विद्यार्थियों को उस विद्या से हाथ धोने पड़ते हैं, वे इस के लिए मजबूर हो जाते हैं । मेरा सुझाव है कि सरकार शिक्षा संस्थाओं के मुख्य अध्यापकों को इस बारे में यह आदेश दे कि अनुसूचित जातियों के विद्यार्थियों से फौरन दाखिला फीस न ली जाए, जब उन का वजीफा आए तो वह पैसा उस में से काट लिया जाए । अगर ऐसा हो तो हजारों विद्यार्थी विद्या प्राप्त कर सकेंगे ।

अचम्भे की बात तो यह है कि कागजों पर फीस तो माफ है मगर स्कूल कालिजों में इतने देने पड़ते हैं जो कि गरीब विद्यार्थी सह नहीं सकता । सूद पर रुपया कर्ज ले कर वह उस लोढ़ को पूरा करता है । उस कर्जे के बोझ से ही उस की अक्ल को ताला लग जाता है और आखिर गरीब विद्यार्थी दिल तोड़ कर स्कूल या कालिज को मजबूरन छोड़ कर मजदूरी की तलाश में लग जाता है । बहुत सारे विद्यार्थियों के मेरे पास पत्र प्राप्त हुए हैं जिन में दर्दनाक और गम्भीर हालत के अलावा आत्म हत्या तक के शब्द लिखे होते हैं ।

मिडिल श्रेणी से वजीफे प्राप्त होते हैं । शिक्षा विभाग के कर्मचारी अपने ऊपर काम का एक नया बोझ समझ कर समय से फार्म नहीं भेजते और जब परवान हो कर आये तो फंड ही में पैसा जमा कर लिया जाता है और बेचारा विद्यार्थी मुंह देखता रह जाता है ।

कमिश्नर ने अपनी रिपोर्ट में लिखा है कि विदेशों में जाने वाले अनुसूचित जाति के विद्यार्थियों के लिए ५७ और अनुसूचित वर्गों के विद्यार्थियों के लिये १३ दरखास्तें दी गयीं लेकिन भेजे केवल पांच गए ।

मुझे तो यह भी खतरा है कि सरकार ने जो पिछड़े लोगों के विद्यार्थियों को सहायता देने के लिये जो एक हजार रुपया सालाना आमदनी की शर्त लगा दी है इस कारण पिछड़े वर्गों के विद्यार्थी इस सहूलियत से भी हाथ धो बैठेंगे । क्योंकि इन का हिस्सा निकाल कर स्वर्ण जातियों को दे दिया जायेगा । इस से इन लोगों पर और भी बुरा असर पड़ेगा ।

कमिश्नर ने अपनी रिपोर्ट में यह जाहिर किया है कि सन् १९५८–५९ में विदेशों में जाने के लिए महाराष्ट्र राज्य में ६ सिलैक्ट हुए और एक भेजा गया, सन् १९५९–६० में विदेशों में जाने के लिये १२ सिलैक्ट हुए और तीन भेजे गए । अन्य राज्यों की सरकारों को सूचना देने का कष्ट ही नहीं किया ।

कमिश्नर ने अपनी रिपोर्ट में यह भी लिखा है कि वजीफे प्राप्त करने के लिए विद्यार्थियों को बहुत मुश्किल का सामना करना पड़ता

[श्री गुलशन]

है । जो सरकार ने रूल्ज बनाये हैं वे इतने पेचीदा हैं कि साधारण विद्यार्थी इस सहूलियत का लाभ उठा ही नहीं सकता । अगर इस रूल में संशोधन नहीं किया गया तो मुझे डर है कि दलित जातियों के विद्यार्थी विद्या प्राप्त ही नहीं कर सकेंगे । सरकार का दावा है कि हम उच्च विद्या प्राप्त करने के लिये अनुसूचित जातियों के विद्यार्थियों को बहुत आगे बढ़ा रहे हैं । लेकिन मेरा दावा है कि वह घट रहे हैं । मैं ने एक शैर में इस बारे यूं लिखा है :—

"योजना कागजी, महल बनाये शानबीन में ईंटें भी नहीं,
धूम धाम कर बादल गरजे, अन्तोंफल में छींटें भी नहीं ।"

उपाध्यक्ष महोदय, सरकार हरिजन कल्याण के लिए चित्र बहुत सुन्दर खींचती है मगर अमल में निराशा होती है । सरकार मानेगी तो नहीं लेकिन मैं कुछ सुझाव देर कर बैठ जाऊंगा ।

१. शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमिश्नर को एलेक्शन कमिश्नर अर्थात् चुनाव कमिश्नर की तरह आजाद रक्खा जाय और सभी राज्यों के हरिजन वैलफेयर डिपार्टमेंट्स अर्थात् हरिजन कल्याण विभाग इन के अधीन रक्खे जायें । इन का एक अलहदा विभाग कायम किया जाना चाहिये ।

२. यू० पी० एस० सी० में अनसूशित जातियों के प्रतिनिधि होने चाहियें ।

३. नौकरियों के चुनाव में अनुसूचित जातियों के उम्मीदवारों में ही मुकाबला होना चाहिये और स्वर्ण जातियों के बराबर आने के लिये उन के वास्ते नम्बरों की भी छूट होनी चाहिये ।

४. पिछड़े वर्गों के कल्याण के लिये एक अलहदा प्रोजैक्ट कमिश्नर शैड्यूल्ड कास्ट्स और शैडयूल्ड ट्राइब्ज के अधीन खोला जाये ।

५. बेरोजगारी बढ़ रही है उसे रोकने के लिये सूद रहित कर्जे, दस्तकारी, पशुपालन, भूमि की काश्त और मकानोसारी के लिये दिये जायें, देहाती इलाकों में छोटी सनअतों को उत्साह दिलाया जाय ।

६. पिछड़ी जातियों के विद्यार्थियों को वजीफे भी शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमिश्नर के अधीन दिये जायें और ये हर महीने मिलने चाहियें । धन्यवाद ।

Shri Ram Chandra Mallick (Jajpur): Mr. Deputy-Speaker, Sir, I am exceedingly glad that you have given me an opportunity to speak in this House on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes presented to the House. Sir, while I support these reports wholeheartedly, I am extremely sorry to say that it is after two or three years that we are discussing these reports.

We have made rapid progress in this connection, but I would like to mention some important matters which will give the House some idea about the conditions and difficulties faced by the Scheduled Castes and Scheduled Tribes.

The Government are advancing Rs. 600 to each Harjian family of the village for construction of a new house or colony in the State of Orissa. But most of the Harijans being landless labourers, it is not possible for them to add any amount to this sum advanced by the Government. You know housing materials are very costly and no good or even kacha house is expected to be built for Rs. 600 or Rs. 700 to make it suitable for permanent use. I feel that the Government should grant a higher sum for the construction of these houses. Here I want to give one suggestion. If sufficient money cannot be made available for the housing programme the number of houses may be

reduced so that each house will get a larger amount for better construction work. It is no use wasting money in building houses which will collapse within two or three years and thus make the poor inhabitants homeless again.

It is well konwn to all that the standard of living of the harijans is, unfortunately, very low. Therefore, these poor people are easy victims of various types of epidemic such as cholera, small-pox etc. Government are advancing money for digging wells and tanks to provide good drinking water to the Scheduled Castes and Scheduled Tribes and thereby helping them. But the money advanced by Government is so small that it is not possible for them to dig pucca ring wells. Therefore, Government should increase the amount sanctioned for every well or tank without insisting upon financial contribution by these poor people. In fact, some of them have surrendered the amount advanced by Government for digging wells because the amount is so meagre that they cannot dig good wells.

In order to encourage Harijan students to study in schools and colleges, Government grant scholarships or stipends which is discontinued when a student fails to get promotion to the next higher class either due to sudden illness at the time of examination or owing to some domestic troubles. This practice of discontinuing the stipend for failure even for a year is quite unfair and discourages the students. These unfortunate students should be given at least one more chance to try their luck. The amount of monthly stipend should not depend upon the percentage of marks secured at the last examination, because the cost of education and boarding charges in hostels are the same for every one. Every student should be given the same amount so that the students may feel encouraged to try to raise their standard of education.

श्री कछवाय (दवास) : उपाध्यक्ष महोदय, मैं समझता हूं कि इस समय हाऊस में कोरम नहीं है ।

Shri Ram Chandra Mallick: After getting admission in the schools or colleges the students have to wait for five or six months to get their stipends and it causes a lot of difficulties to them. It is known that their parents live from hand to mouth. . .

श्री हरि विष्णु कामत (होशंगाबाद) : माननीय सदस्य ने कोरम सम्बन्धी व्यवस्था का प्रश्न उठाया है ।

Mr. Deputy-Speaker: The hon. Member may resume his seat because the quorum is being challenged. The bell is being rung. . . .

Mr. Deputy-Speaker: Now there is quorum. The hon. Member may continue his speech.

Shri Ram Chandra Mallick: It is known that their parents live from hand to mouth and cannot finance the education of their children who take admission in schools or colleges.

The Commissioner for Scheduled Castes and Scheduled Tribes in his report has stated that scholarships are not advanced to students in due time and has suggested that steps should be taken to give the scholarships immediately after the admission of the students. Here I want to draw the attention of the House to Chapter 7 of the Report, Part I, for the year 1961-62, page 37, paragraph 7, 8, which says:—

"It needs hardly to be stressed that the success of this scheme depends, to a large extent, on disbursement of scholarships to the students. It was with this end in view that this scheme was decentralised by the Government of India, Ministry of Education, during the year 1959-60, and the work of distribution of scholarships en-

[Shri Ram Chandra Mallick]

trusted to the State Governments and the Union Territory Administrations. While all possible efforts are being made by the States and the Union Territories to remove bottlenecks in the way of speedy and timely disbursement of scholarships, yet instances of complaints regarding undue delay in disbursements continue to be reported to this office."

So, the Commissioner agrees that the students are not paid the scholarships in time. He has suggested on page 38, paragraph 7·10:—

"In order to avoid financial hardships to students in the beginning of the academic session, it is also felt that it would be really helpful if the State Governments and Union Territory Administrations place sufficient amounts at the disposal of the Principals of the Government and Private Colleges and Educational Institutions on the basis of the scholarships awarded to students during the previous year, with instructions that students fulfilling the prescribed conditions should be immediately given scholarships and their applications sent to the officer concerned for further scrutiny and formal sanction."

Most of the Scheduled Castes and Scheduled Tribes people are poor and ignorant. To make them better citizens they should be given proper education. The Act for the Removal of Untouchability, 1955, has done very little to serve its very purpose. Some higher caste parents do not even like to send their children to be taught by Harijan teachers. To solve these problems the Government should encourage the villagers by giving special remuneration or grant for doing uplift work in Harijan villages and propaganda should be done from the Government side as well as from the side of the educated masses.

The Government have proposed to raise the standard of living of the Harijans and Adivasis during the Third and the Fourth Five Year Plan periods, but in comparing the pages and the size of the Reports of the Commissioner for Scheduled Castes and Schedule Tribes for 1960-61 and 1961-62 one finds that the volume of the former year's report is about three times bigger than the latter. I can show you the volumes. Part I of the Report for 1960-61 has 384 pages and Part II has 392 pages, but the Report for 1961-62 has 170 pages for Part I and 105 for Part II. So, you can consider that.

Non-official organisations who receive grants from the Centre as well as from the States are not even able to spend the entire amount. I want to draw the kind attention of the hon. Minister to the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1960-61, Section VII, page 87, paragraph 13.

It reads:

"Quite a large number of non-official organisations are working at State level for the welfare of Scheduled Tribes and Scheduled Castes and received grants-in-aid from the State Government|Union Territory Administrations concerned . . . It will be seen therefrom that, out of Rs. 54,83,085 made available for grants to non-official agencies in eight States and two Union Territories for welfare of Scheduled Tribes, an amount of Rs. 47,18,377 was actually utilised while out of Rs. 53,28,631 provided in 12 States and 2 Union Territories for grants to these agencies for the welfare of Scheduled Castes, an amount of Rs. 47,02,500 was actually utilised."

So, my submission is that the whole amount paid to the non-official organisations has not actually been spent.

Another point to which I want to draw the attention of the

House and also of the Minister is this. The population of Orissa according to the census report of 1961 is 1,75,48,846. The population of scheduled castes is 27,63,858 and that of scheduled tribes is 42,23,757. But according to the census report of 1951, the population of scheduled castes was 26,30,763 and that of scheduled tribes was 29,87,334. The population increase of the scheduled castes during the period of 10 years is only 33,095 but that of the scheduled tribes was 12,36,473. I think, something is wrong or some mistakes may be there in the statistics. So, one reserved seat in Parliament for scheduled castes and also some seats in the Legislative Assembly may be affected in Orissa. I, therefore, request the hon. Minister that verification may kindly be made in this connection, about the census figures of 1951 and 1961.

Lastly, I want to say that for the rapid progress and prosperity of our country, the Government have to spend more and more funds and frame more and more programmes for the upliftment of these harijans and scheduled tribes.

Mr. Deputy Speaker: The House stands adjourned till 11 A.M. tomorrow.

17 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, September 3, 1963/Bhadra 12, 1885 (Saka).

[*Monday, September* 2, 1963/*Bhadra* 11, 1885 (*Saka*)]

COLUMNS

ORAL ANSWERS TO QUESTIONS . . . . . 3753—88

S.Q. No.	Subject	
417	National income	3753—57
418	MIGS	3757—67
419	Gliders	3767—68
420	'Friendship March' to Peking	3769—75
421	Indian Missions abroad	3775—81
422	Third Plan achievements	3781—88

WRITTEN ANSWERS TO QUESTIONS . . . 3788—3848

S.Q. No.	Subject	
416	Indian Armed Forces personnel abroad	3788
423	Implementation of plan projects	3788–89
424	Production of worships	3789–90
425	Berubari	3790–91
426	Submarines for Indian Navy	3791
427	Chinese Maps	3791–92
428	Film on life of Gandhiji	3792
429	South Africa at I. L. O. meeting	3792–93
430	Indians in British Guiana	3793–94
431	India's offer of assistance to Pakistan	3794
432	Palam Air Port	3794
433	Recruitment in Bankola colliery	3795
434	Indian Muslims under detention in Tibet	3795–96
435	Bank employees	3796–97
437	Exodus of minorities from East Pakistan	3797–98
438	Goa, Daman and Diu	3798–99
439	Children's Film Society	3799
440	Raid by Pakistanis	3799—3800
441	C-119 Transport planes	3800–01
442	Labour Laws in Public Sector Undertakings	3801
443	Allotment of quota of newsprint	3801–02
444	P.O.Ws.	3802
445	Employees' Provident Fund	3802–03

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	Subject	COLUMNS
1238	Defence industries	3803
1239	Targets for Third Plan for Orissa	3804
1240	Film on Historical monuments in Orissa	3804
1241	Film on Agriculture in Orissa	3804
1242	Educated unemployed in Orissa	3805
1243	Vacancies of public and private sectors in Orissa	3805–06
1244	Persons registered in Orissa Employment Exchanges	3806
1245	Development Schemes in Rajasthan	3837
1246	Sainik Schools	3807—09
1247	Persons registered in Madras Employment Exchanges	3809
1248	Corruption cases in Indian Missions abroad	3809–10
1249	Hazards in Viscose Rayan Industry	3810–11
1250	Hazards in Viscose Rayon Industry	3811
1251	Disulphide poisoning	3811–12
1252	Strike by hotel workers of Delhi	3812–13
1253	Welfare Society for Jawans	3813
1254	Production of planes	3813–14
1255	Indian Press correspondents in China	3814
1256	Incentive to Groups of workers	3814–15
1257	Third Atomic Plant	3815
1258	Chinese spies	3815–16
1259	Local Bodies in Bihar	3816
1260	Trespass by armed Pakistanis	3816–17
1261	Pilgrimage to Badrinath	3817–18
1262	Tibetan refugees	3818–19
1263	Escape of hostile Nagas into Burma	3819
1264	Press Information Bureau	3820
1265	Radio sets for U.P.	3820
1266	Workers' Education Centres in U.P.	3821
1267	Kidnapping of Indian woman by Pakistanis	3821

WRITTEN ANSWERS TO QUESTIONS—*contd.*

U.S.Q. No.	*Subject*	COLUMNS
1268	Manufacture of cots	3822
1269	Revision of pay and allowance of Jawans	3822
1270	University for Goa	3822–23
1271	National songs on A.I.R.	3823
1272	U. S. C-130 Transport planes	3824
1273	Indian Missions abroad	3824–25
1274	Booklet in Chinese language on Sino-Indian border dispute	3825
1275	Negotiating machinery in Defence	3825–26
1277	Armed Forces Welfare Fund	3826
1278	Sainik and King George Schools	3827
1279	Former Rgional Labour Commissioner, Dhanbad	3827–28
1280	Labour Welfare at Calcutta Port	3828-29
1281	Surrender by hostile Nagas	3829–30
1282	Ex-servicemen in NEFA	3830
1283	Investigation of Upper atmospheric winds	3830–31
1284	Earthquake in Yogoslavia	3831
1285	Ex-servicemen	3831–32
1286	Roads and bridges in Goa	3832–33
1287	Rural Industries Planning Committee	3833
1288	Central Institute of Research and Training in Public Cooperation	3834
1289	Economic disparities in States	3834–35
1290	Purchase of weapons from abroad	3835
1291	Army Chief's visit to U.S.A.	3835–36
1292	Ordnance factories	3836
1293	J. & K. Militia	3836–37
1294	Border roads	3837–38
1295	Film on air supplies in Ladakh	3838
1296	Cease fire violation by Pakistan	3839
1297	Displaced persons from Mozambique	3839–40
1298	Engineering appointments in defence	3840
1299	The Indian Rare Earths Limited	3840–41
1300	Staff in Central Information Service	3841–42
1301	Talks by M. Ps. from A.I.R.	3842
1302	Opening of Indian Libraries abroad	3842–43
1303	Book stalls	3843–44
1304	Theft at Palam Airport	3844
1305	Engineering students for Emergency Commissions	3844–45
1306	Rural industries in Assam	3845
1307	Labour disputes in coal mines	3845–46
1308	Military lands	3846–47
1309	Cantonment Boards	3847

PAPERS LAID ON THE TABLE 3847

(1) A copy of Final Order No. 18 of the Delimitation Commission in respect of the Delimitation of Parliamentary and assembly constituencies in the Union Territory of Goa, Daman and Diu published in Notification No. S. O. 2346 dated the 19th August, 1963, under sub-section (3) of section 10 of the Delimitation Commission Act, 1962.

(2) A copy of Annual Report of the Registrar of Newspapers for India, 1963 (Part I)

PRESIDENT'S ASSENT TO BILLS 3847–48

Secretary laid on the Table following three Bills assented to by the President:

(1) The Indian Emigration (Amendment) Bill, 1963.

(2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1963.

(3) The Appropriation (No. 4) Bill, 1963.

MESSAGES FROM RAJYA SABHA 3848–49

Secretary reported the following messages from Rajya Sabha :

(i) That at its sitting held on the 28th August, 1963 Rajya Sabha Passed a motion referring the